

tions (in English and Hindi) of the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum and Chemicals), together with a statement giving reasons for the delay in laying the Notifications on the Table—

(i) Notification S.O. No. 4922, dated the 16th December, 1969, publishing the Synthetic Rubber (Price Control) Order, 1969. [Placed in Library. See No. LT-4105/70]

(ii) Notification S.O. No. 4923, dated the 16th December, 1969.

(iii) Notification S.O. No. 4924, dated the 16th December, 1969.

(iv) Notification S.O. No. 1092, dated the 16th March, 1970.

(v) Notification S. O. No. 1093, dated the 16th March, 1970. [Placed in Library. See No. LT-4105/70 for (ii) to (v)]

(vi) Notification S.O. No. 1094, dated the 16th March, 1970, publishing the Synthetic Rubber (Price Control) Amendment Order, 1970. [Placed in Library. See No. LT-4104/70.]

(vii) Notification S.O. No. 2669, dated the 4th August, 1970 [Placed in Library. See No. LT-4105/70.]

#### NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT, 1955

बैदेशिक व्यापार मंत्रालय में उपमंत्री (चौधरी राम सेक): : अत्यावश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के अधीन खाद्य, कृषि, सामुदायिक विकास और सहकारिता मंत्रालय (खा विभाग) की अधिसूचना जाँच एस० आर० नं० 1179, दिनांक 15 अगस्त, 1970 की एक प्रति (अंग्रेजी तथा हिन्दी में) श्री अण्णासाहेब शिन्दे की ओर से मैं सभापटल पर रखता हूँ। [Placed in Library. See No. LT-4157/70]

#### THE KERALA GENERAL SALES TAX (AMENDMENT) ORDINANCE, 1970

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to lay on the Table a copy of the Kerala General

Sales Tax (Amendment) Ordinance, 1970 (No. 9 of 1970), promulgated by the Governor of Kerala on the 14th May, 1970, under sub-clause (a) of clause 2 of article 273 of the Constitution read with sub-clause (iii) of clause (c) of the President's Proclamation (G.S.R. No. 1124) dated the 4th August, 1970. [Placed in Library. See No. LT-4120/70].

#### NOTIFICATIONS OF MINISTRY OF FINANCE

SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) Notification G.S.R. No. 1139, dated the 8th August, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 50th Amendment Rules, 1970.

(ii) Notification G.S.R. No. 1140, dated the 8th August, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 51st Amendment Rules, 1970.

(iii) Notification G.S.R. No. 1141, dated the 8th August, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 52nd Amendment Rules, 1970.

(iv) Notification G.S.R. No. 1175, dated the 15th August, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 53rd Amendment Rules, 1970. [Placed in Library. See No. LT-4170/70 for (i) to (iv)]

SHRI K. R. GANESH : Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) under section 159 of the Customs Act, 1962 :—

(i) Notification G.S.R. No. 1142, dated the 8th August, 1970.

(ii) Notification G.S.R. No. 1143, dated the 8th August, 1970.

(iii) Notification G.S.R. No. 1177, dated the 12th August, 1970, together with an Explanatory Memorandum thereon.

(iv) Notification G.S.R. No. 1178, dated the 14th August, 1970, together with an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-4109/70 for (i) to (iv)]

AUDIT REPORT AND ACCOUNTS (1968-69)  
OF THE COFFEE BOARD, BANGALORE

चौधरी राम सेवक : मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पलट पर रखता हूँ।

(1) 1968-69 के वर्ष के लिए काफी बोर्ड, बंगलोर के लेखों के सम्बन्ध में लेखा परीक्षा प्रतिवेदन।

(2) उपरोक्त प्रतिवेदन को सभा पलट पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला एक विवरण।

[Placed in Library. See No. LT-4135/70 for (i) and (ii).]

THE ART SILK (PRODUCTION AND DISTRIBUTION) CONTROL (AMENDMENT ORDER 1970)

चौधरी राम सेवक : श्रीमन् मैं अत्यावश्यक वस्तु अधिनियम, 1955 की धारा 3 की उप-धारा (6) के अधीन कृत्रिम रेशम, उत्पादन वितरण) नियंत्रण (सशोधन) अ.देश, 1970 को प्रकाशित करने वाली वैदेशिक व्यापार मंत्रालय की अधिसूचना एस० ओ० नं० 1219, दिनांक 24 मार्च, 1970 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पलट पर रखता हूँ। [Placed in Library. See No. LT-4164/70.]

THE EXPORT OF STEEL TUBES AND TUBULARS (QUALITY CONTROL INSPECTION) RULES, 1970

चौधरी राम सेवक : श्रीमन् मैं निर्यात (किस्म नियंत्रण और निरीक्षण) अधिनियम, 1963 की धारा 17 की उपधारा (3) के अधीन इस्पात की ट्यूबों और ट्यूबलरों का निर्यात (किस्म नियंत्रण और निरीक्षण) नियम

1970 को प्रकाशित करने वाली वैदेशिक व्यापार मंत्रालय की अधिसूचना एस० ओ० नं० 2743 दिनांक 13 अगस्त, 1970 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पलट पर रखता हूँ। [Placed in Library. See No. LT-4139/70.]

REFERENCE TO DHARNA BY  
ORISSA STUDENTS

SHRI LOKANATH MISRA (Orissa): Sir, I would like to take only one minute.

MR. DEPUTY CHAIRMAN: But you have not taken the permission.

SHRI LOKANATH MISRA: Sir, that is true, but this is an urgent matter. I hope you will not mind my taking one minute.

Sir, yesterday about 50 students from Orissa came to lodge their protest against the decision of the Central Government regarding the location of steel plants in different States. They were demanding that the second steel plant be located in Orissa. They sat in dharna in the roundabout on the Safdarjang Road. You will be surprised to find that the police have mercilessly beaten them up and 26 of them have been taken into custody. Therefore, Sir, I would like that some enquiry should be made in regard to this matter, the police atrocities in the capital city of Delhi.

Thank you.

MR. DEPUTY CHAIRMAN: The House now stands adjourned till 2.30 p.m. for lunch.

The House then adjourned for lunch at twenty-three minutes past one of the Clock.

The House reassembled after lunch at half-past two of the clock. Mr. DEPUTY CHAIRMAN in the Chair.

ALLEGATIONS IN REGARD TO  
THE VOTING ON THE CONSTITUTION (AMENDMENT) BILL, 1970.

SHRI BHUPESH GUPTA (West Bengal): I have a submission to make and the matter is extremely serious and I hope you will not stand on technicalities of procedure.